

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH**

**ORIGINAL APPLICATION NO.170/00542/2019**

**DATED THIS THE 20<sup>TH</sup> DAY OF DECEMBER, 2019**

**HON'BLE DR.K.B.SURESH, MEMBER (J)**

**HON'BLE SHRI C.V. SANKAR, MEMBER (A)**

Shri Chandrashekhar Nayak,  
S/o Kataiah,  
Aged about 50 years,  
Deputy Conservator of Forests,  
Territorial Range,  
Davanagere  
Residing at DCF Quarters, Davanagere 577 001 .....Applicant

(By Advocate Shri B.O. Anilkumar & Shri Yogesh D. Naik)

Vs.

1. Union of India,  
Represented by its Secretary,  
Department of Personnel, Public Grievances,  
& Pension Department, North Block,  
New Delhi 110 001

2. The Union Public Service Commission,  
Represented by its Secretary,  
(Sangh Lok Seva Ayog)  
Dholapur House, Shahjahan Road,  
New Delhi 110 069

3. The State of Karnataka,  
Represented by its Principal Secretary,  
Dept. of Personnel & Administrative Reforms  
Vidhana Soudha,  
Bengaluru 560 001

4. Additional Chief Secretary to Government,  
Forest, Ecology & Environment Department,

Multi Storied Buildings,  
Bengaluru 560 001

....Respondents

(By Shri H.R. Sreedhara, Counsel for Respondent No. 1,  
Shri M. Rajakumar, Counsel for Respondent No. 2 and  
Shri Sathyanarayana Singh, Counsel for Respondent No. 3 & 4)

O R D E R (ORAL)  
(HON'BLE DR. K.B. SURESH, MEMBER (J)

Heard. After detailed hearing we are convinced that the matter can be resolved by remitting the matter back to the respondents to do the needful. Let them prepare the gradation/eligibility list and find out the eligibility of the applicants. If the applicants are eligible, then the list must be forwarded to the concerned authority within the next one month. At this point of time, the learned counsel for the State Government seeks six weeks time. Allowed. After that if the list is produced before the UPSC they shall do the needful within the next four weeks.

2. The OA is disposed as above. No order as to costs.

(C.V. SANKAR)  
MEMBER (A)

(DR.K.B.SURESH)  
MEMBER (J)

/ksk/

**Annexures referred to by the applicant in OA No. 170/00542/2019**

Annexure A1 Copy of the government order dated 26.08.1997

Annexure A2 Copy of the IFS Regulations

Annexure A3 Copy of the notification dated 25.03.2014

Annexure A4 Copy of the notification dated 16.11.2015

Annexure A5 Copy of the notification dated 11.01.2016

Annexure A6 Copy of the representation dated 11.03.2019

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